

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.04**  
**C.P.(CAA) No. 26/BB/2023**

**IN THE MATTER OF:**

M/s. Dristi-Soft Solutions Pvt. Ltd.

... Petitioner

**Order under Section 230-232 of Companies Act, 2013**

**Order delivered on: 11.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Saji P. John  
For ROC : Ms. Anuparna B

**ORDER**

1. Heard the Ld. Counsel for the Petitioner.
2. In compliance to order dated 23.04.2024, ROC/RD has filed its report vide Dy.No.3319 dated 10.06.2024 and the Petitioner has filed its replies to ROC/RD vide Dy.No.4033, OL vide Dy.No.4032 and IT Dept. vide Dy. No. 4034 dated 10.07.2024. The same are taken on record.
3. Ld. Counsel for the ROC submitted that there are no further observations after considering the reply filed by the Petitioner.
4. **Order Reserved.**

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**